

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 12 of 2014 &
I.A. No. 16 of 2014

Dated : 1st October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhasttisgarh State Power Distribution Co. Ltd. ... Appellant(s)
Versus

Chhattisgarh Elec. Reg. Commission & Anr. ..Respondent(s)

Counsel for the Appellant (s) : Mr. K.Gopal Chudhary
Mr. Arvind Banerjee (Rep.)

Counsel for the Respondent(s) : Mr. C.K.Rai for R-1
Mr. Raunak Jain for R-2

ORDER

Written Submissions have been filed by the learned counsel for the Appellant and he has cited the Judgment in Ashok Kumar and Ors. Vs. State of Haryana and Anr. ((2007) 3 SCC 470) in respect of the preposition.

The learned counsel for the Respondent seeks some time to go through the Judgment and to file a note with reference to the said ratio after serving copy on the other side.

Post the matter for Reporting Compliance on **13.10.2014.**

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson